

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

44. C.P. 4282/2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

**NAME OF THE PARTIES:- M/s Financial Planning Corporation India
Private Limited**

Section: 66 of Companies Act, 2013

ORDER

C.P. 4282 of 2019

For the Petitioner : None present
For the Respondent : None present

None present on behalf of the Petitioner. A perusal of the record reveals that the Petitioner has not been appearing for long. It appears that the Petitioner is not interested in prosecuting the present Company Petition any further. In view of these circumstances, this bench is left with no option but to dismiss the present Company Petition. Accordingly, **CP 4282 of 2019** is **dismissed** for **non-prosecution**. File be closed and consigned.

All pending Application, if any, connected with the present Company Petition shall also stand disposed of having become infructuous.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)